

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) Nos.27045-27046/2014

(Arising out of impugned final judgment and order dated 07/08/2013
in SB No. 2558/1991,16/07/2014 in CN No. 1367/2014 passed by the
High Court of Judicature at Allahabad)

U.P. POWER CORP. LTD

ETC ETC

Petitioner(s)

VERSUS

RAKESH KUMAR AND ORS ETC ETC

Respondent(s)

(With interim relief and office report)

Date: 27/07/2015 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DIPAK MISRA
HON'BLE MR. JUSTICE PRAFULLA C. PANT

For Petitioner(s)

Mr. Pradeep Misra, AOR

For Respondent(s)

Mr. Tayenjam Momo Singh, AOR

UPON hearing the counsel the Court made the following
O R D E RLearned counsel for the petitioners shall take fresh
steps to effect service on the un-served respondents within a
week hence, failing which the special leave petitions shall
stand dismissed without further reference to this Court.

Dasti, in addition, is permitted.

The interim order passed on the earlier occasion
shall remain in force till the next date of hearing.

Signature Not Verified

Digitally signed by
Chetan Kumar

Date: 2015.07.27

17:54:05 IST

Reason:

(Chetan Kumar)
Court Master(Tapan Kumar Chakraborty)
Court Master